

**FORM A****PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF M/S SPASHT MARKETING PRIVATE LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	<b>M/S SPASHT MARKETING PRIVATE LIMITED</b>
2.	Date of incorporation of corporate debtor	28 <sup>th</sup> February, 2001
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Kolkata, West Bengal
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51909WB2001PTC092951
5.	Address of the registered office and principal office (if any) of corporate debtor	THE MILLENNIUM 235/2A, AJC BOSE ROAD, 3 <sup>RD</sup> FLOOR, KOLKATA, West Bengal, India, 700020.
6.	Insolvency commencement date in respect of corporate debtor	01 <sup>st</sup> January, 2024
7.	Estimated date of closure of insolvency resolution process	180 days from date of Commencement of resolution process, which is 28 <sup>th</sup> June, 2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Anal Basu Registration No: IBBI/IPA-001/IP-P-02436/2021-2022/13742
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 27, Haladhar Bardhan Lane, Kolkata-700012, West Bengal <b>E-Mail ID: basu_anal@rediffmail.com</b>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 27, Haladhar Bardhan Lane, Kolkata-700012, West Bengal. <b>E-Mail ID: spashtmarketingcirp0124@gmail.com</b>
11.	Last date for submission of claims	15 <sup>th</sup> January, 2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: <a href="http://www.ibbi.gov.in/downloadform.html">http://www.ibbi.gov.in/downloadform.html</a> Physical Address: As mentioned against item No. 10

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of corporate insolvency resolution process of the **M/S SPASHT MARKETING PRIVATE LIMITED** on **01<sup>st</sup> January, 2024**.

**NOTE: The Order has been uploaded on 02.01.2024. Hence, the Public Announcement is made on 05.01.2024, i.e. within 03 days.**

The creditors of **M/S SPASHT MARKETING PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 15 , 2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Sd/-

**Anal Basu**

**Date: 05.01.2024**

**Place: Kolkata**

**Name and Signature of Interim Resolution Professional**

**IBBI/IPA-001/IP-P-02436/2021- 2022/13742**